NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 1650/(MAH)/2017

CORAM:

Present:

SHRI M.K. SHRAWAT

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.01.2018

NAME OF THE PARTIES:

S.N. Plumbing Pvt. Ltd.

V/s.

Akshay Infrastructure Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No. NAME	DESIGNATION	SIGNATURE
1. CA. Sanjay Ruig	Resolution Reofessional for Petitioner	98.K.R-2-
2. Harsha Laddha	Legal Counsel for	Harsha Laddha
_	Legal Counsel for Petitiones	Tag.
3. Kuliya D. Patil	hegal louncel for Petitioner	Flat
V	Petitioner	1
(4) Rajeeu & Panickel	Petition	
(5) Aron Singh	Respondent	Assingh
	on behalf of	0,
	Deepak Chitris &	
	Chipaikar	

ORDER

C.P. No. 1650/I&BC/NCLT/MB/MAH/2017

1. The Learned Representatives of both the sides are present.

C.P. No. 1650/I&BC/NCLT/MB/MAH/2017

- This Petition is listed for hearing filed on 24.11.2017. The total amount claimed is Rs. 10,77,212/- inclusive of interest.
- The Notice of Demand is stated to be served upon one of the Director. It is also alleged that no Reply has been received from the debtor.
- The Bank Certificate is on record. The Applicant is directed to place on record the steps taken in the past for recovery of the outstanding debt.
- 5. From the side of the Respondent, the Learned Counsel is given liberty to file Vakalatnama.
- 6. The matter is adjourned to 16.01.2018.

Sd/-

BHASKARA PANTULA MOHAN

Member (Judicial)

01.01.2018

aah

Sd/-

M.K. SHRAWAT Member (Judicial)